पंजाबी सूबे क ग.ग को फिर दोहराया है और क्या इस से यह सिद्ध नही होता कि वे इस समझौते से बुनियादी तौर पर सहमत नही है और यह एक दिखलावा मात्र है ?

अध्यक्ष महोदय: एक बार फिर माननीय सदस्य अपने प्रश्न को दोहरा दें ।

श्री भक्त दर्शन : मेरा प्रश्न यह है कि मास्टर तारा सिंह जी ने यहाँ से जाने के बाद जो यह वक्तव्य दिया है कि वे अपनी पजाबी सूबे की माग पर दृढ है तो क्या इस से यह सिद्ध नही होता कि वे इस समझौते से पूरी तरह से सहमत नही है और यह एक दिखलावा मात्र है ?

श्री जवाहरलाल नेहरू : मै इस का क्या जवाब दू ? मै जिम्मेदार नही हूं कि मास्टर तारा सिह किस वक्त क्या कहे । मै कैसे इस का जवाब दू, सिवा इस के कि मै इत्मीनान दिला सकता हू उन को और औरो को भी कि पजाबी सूबा नही होगा ।

Post-Matric Scholarships for Scheduled Caste Students

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S.N.Q. No. 25.
- **Shri Pahadia:**
- **Shri Ayyakannu:**
- **Shri S. R. Arumugham:**
- **Shri Elayaperumal:**
- **Shri Ganapathy:**
- **Shri Ajit Singh Sarhadi:**
- **Shri Barman:**
- **Shri Ajit Singh:**
- **Shri B. K. Gaikwad:**
- **Shri M. R. Krishna:**
- **Shri Sadhu Ram:**
- **Shri Daljit Singh:**
- **Shri P. L. Barupal:**
- **Shri Chuni Lal:**
- **Shri Wadiwa:**
- **Shri Onkar Lal:**
- **Shri Kistaiya:**
- **Shri Kumbhar:**
- **Shri Shankar Deo:**

Will the Minister of Education be pleased to state:

(a) whether cases have been detected where bribe was accepted by the officials of the Scholarship Board from students granted scholarships under Post-Matric Scholarships Scheme for Scheduled Caste, Scheduled Tribe and other Backward Class students;

(b) if so, what action has been taken against the officials concerned;

(c) whether Government have looked into the matter that scholarships already sanctioned remain unutilised because of this corrupt attitude of the staff of the Board; and

(d) if so, what steps Government propose to take in the matter?

The Minister of Education (Dr. K. L. Shrimali): (a) A case has recently been reported by the Special Police Establishment in which a clerk is alleged to have accepted a bribe from a candidate for a scholarship

(b) The clerk concerned has been placed under suspension. The Police have registered a case against him and are investigating it.

(c) No sanctioned scholarships remain unutilised.

(d) Does not arise in view of reply to (c).

श्री पहाड़िया : श्रीमान्, मैं यह जानना चाहता हू कि इस केस के अलावा स्कालरशिप्स बोर्ड में अब तक ऐसे कितने केसेज रिपोर्ट किये गये ? मै यह भी जानना चाहता हूं कि यदि वे रिपोर्ट नही किये गये तो क्या आप के पास इस तरह की शिकायतें आई है कि इस तरह के करप्ट ऐटिट्यूड के कारण जो मनी ग्रान्ट भी हो चुका है वह स्टुडेंट्स को नहीं दिया गया है । मै जानना चाहता हूं कि ऐसे कितने केसेज हैं जिन में ग्रान्ट कर के भी मनी नही दिया गया ।

डा० का० ला० श्रीमाली: यह चीज सन् १९५४-५५ से चल रही है और तब से ले कर अब तक एक ही केस ऐसा गवर्नमेंट के सामने आया है जिस में यह शिकायत की गई है कि क्लर्क ने रिश्वत ली थी । इस के अलावा मेरे पास कोई शिकायत नहीं है । मैं यह

भी बतलाना चाहता हू कि जो स्कालशिप्स सैंक्शन हो जाते हैं वह पूरे दे दिये जाते है, और अब तक पिछले सालो में जो भी ऐमाऊट मजूर हुआ था उस को पूरे के पूरे का उपयोग किया गया । मैं यह भी बतलाना चाहता हू कि सन् १९५८–५९ में लगभग ५०,००० विद्यार्थियो को स्कालशिप्स दिये गये थे और उन में से करीब करीब ३९७ ऐसे है जिन को रुपया भिजवाना है, और वह इस लिये रुके हुए हैं कि उन के जा सर्टिफिकेट्स थे वे ठीक नही थे । उन की जाच की जा रही है । जब उन की जाच पूरी हो जायेगी तो वह रुपया भिजवा दिया जायेगा ।

Shri Kodiyan: May I know whether it is a fact that meetings of the Scholarship Board are very rarely convened and the members of the Scholarship Board are not consulted in the matter of actual scrutiny of the applications for scholarships?

Dr. K. L. Shrimali: It is not a function of the Scholarship Board to scrutinise every application The Scholarship Board generally lays down the general policy with regard to disbursement of scholarships and the Ministry executes that policy

Shri Barman: In view of the fact that some 300 and odd students have not yet been given scholarships up till even today and in view of the fact that towards the end of the year —that is in the month of March— many references have to be made to the Scholarship Board before the scholarships are disbursed, may I know what steps Government propose to take with a view to expedite the disbursement of scholarships?

Dr. K L Shrimali: Sir, we should not forget that this figure of 397 is out of 50,000 scholarships The Ministry has to be satisfied that every eligible student gets the scholarship. If there are some doubtful cases about which certain clarification has to be got it is the duty of the Government to see that the amount goes to the right persons As soon as that clarification is given, there will be no difficulty in sanctioning the amount

Shri Ayyakannu: May I know whether there is a proposal to abolish this Schblarship Board and place this amount at the State level so that we can avoid this duplication as well as delay?

Dr. K L Shrimali: That proposal is under consideration of the Government.

Kerala Industrial Relations Bill

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S.N.Q. No. 26. { Shri Kuttikrishnan Nair:
Shri Maniyangadan:
Shri Nallakoya:
Shri V Eacharan:

Will the Minister of Labour and Employment be pleased to sta'e

(a) whether Government are aware that the Kerala Industrial Relations Bill was published on the 14th March, 1959;

(b) what action Government propose to take against the attempt in the Bill to oust the jurisdiction of the Industrial Disputes Act, 1947 by clauses 3 and 38;

(c) what action Government propose to take in the attempt in the Bill to oust completely the jurisdiction of the civil courts in the matter of recognition of Trade Unions under Clause 10; and

(d) what action Government propose to take in preventing effective displacement of the various machineries under the Industrial Disputes Act?

The Deputy Minister of Labour (Shri Abid Ali): (a) A copy of the State Bill has been received, no information is, however, available

(b) to (d) It is proposed to discuss some of its provisions at the forthcoming session of tripartite Indian Labour Conference about its publication.